

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 135
IA(I.B.C)/467 (CH)2021
IA(I.B.C)/1310(CH)2022
IA(I.B.C)/ 2897(CH)2023

In
CP(IB) No. 238/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Sarthak Gupta and Dolly Gupta ... **Petitioner-Financial creditor**

Versus

MLP Developers and Promoters Pvt. Ltd. ... **Respondent-Corporate debtor**

Under Section: 7, IBC 2016, Sec 60(5)
R 11 NCLT 2016

Order delivered on 03.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 08.08.2024.

Sd/-

Court Officer

Mamta

03.07.2024.